

STATE OF GOA AND ANR.
v.
SMT. S.A. ABDUL KARIM ETC. ETC.

MARCH 15, 1996

[K. RAMASWAMY AND G.T. NANAVATI, JJ.]

Land Acquisition Act, 1894 :

Land Acquisition—Controversy in issue covered by earlier judgment—Disposal in terms of that judgment.

Babua Ram & Ors. v. State of U.P. & Anr., [1995] 2 SCC 689, relied on.

CIVIL APPELLATE JURISDICTION : Civil Appeal No. 5231 of 1996 Etc.

From the Judgment and Order dated 19.8.93 of the Bombay High Court in W.P. No. 229 of 1993.

S.K. Mehta for the Appellants.

P.N. Puri for the Respondents.

The following Order of the Court was delivered :

Delay condoned.

Leave granted. We have heard learned counsel on both sides.

The controversy raised in this case is covered by the judgment of this Court in *Babua Ram & Ors v. State of U.P. & Anr., [1995] 2 SCC 689.*

Following the judgment, the appeals are allowed, but, in the circumstances, without costs.

T.N.A.

Appeals allowed.